

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

PRINCIPAL BENCH

(IB)-128(PB)/2018

IN THE MATTER OF:

APN Infra Pvt. Ltd.

Vs.

Amrapali Centurian Park Pvt. Ltd.

.... APPLICANT / PETITIONER

.... RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.04.2018

Coram:

**CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President**

**Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)**


For the Petitioner/Applicant : Mr. Nikilesh R., Mr. Navdeep Jain,
Mr. Alok Kumar Pandey, Advs.

For the Respondent(s): Mr. Alok K. Aggarwal, Ms. Rati Tandon, Advs.

ORDER

Learned Counsel for the respondent requests for some time to file reply. Reply be filed before the next date of hearing with a copy in advance to the Counsel opposite.

List the matter on 19th April, 2018.


**(M.M.KUMAR)
PRESIDENT**


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**